

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.NO.764/91

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 28th day of September, 1995

1. Shri Ved Pal Singh
s/o Shri Ami Lal
A-31/178, Main Road
Mauj Pur
Shahdara, DELHI-53.
2. Shri Devinder Kumar
s/o Shri Malkhan Singh
WZ-239, Harijan Colony
Tilak Nagar
NEW DELHI-18
3. Shri Nepal Singh
s/o Shri Ghamandi Lal
J-II/333, Madangir
New Delhi - 62.
4. Raghbir Singh
s/o Sobhan Singh
29/460, Tirkot Puri
New Delhi - 91
5. Shri Vikash Tandon
s/o Shri P.N.Tandon
C-7/143, Lawrence Road
NEW DELHI.
6. Shri Surender Kumar
Shri Vishan Lal(Father)
2370, St. Ravi Dass
Bazar Sita Ram
DELHI-6.
7. Shri Gajender Singh
s/o Shri Jai Singh
29/460, Tirkot Puri
DELHI - 91.
8. Shri Sudesh Kumar
s/o Daulat Ram
6/107 Prem Nagar
Lodhi Road
NEW DELHI-3.

..... Applicants

(By Shri A.K.Bhardwaj, Advocate)

Versus

Union of India, through:

1. The Secretary
Ministry of Finance
North Block
NEW DELHI - 110 001.

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2. The Chairman
Central Board of Excise & Customs
Ministry of Finance
North Block
New Delhi - 110 001.

3. The Director of Publications
Customs & Central Excise
Central Revenue Building
New Delhi.

... Respondents

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The applicants were engaged as Casual Labourers under the Directorate of Publications, Customs & Central Excise for varying number of days since the year 1988. They are aggrieved by their disengagement during 1991-92 and have filed this application praying that the respondents may be directed to appoint them on regular basis in Group 'D' posts and to pay their emoluments on par with regular employees.

2. Respondents have filed their detailed reply statement. When the application came up for final hearing, the learned counsel for the applicants was present and none for the respondents have been appeared. The learned counsel for the applicants has stated that the applicants would be satisfied if a direction is given to the respondents to engage them as and when work is available in preference to freshers and persons who are having lesser service as Casual Labour than the applicants. In the statement filed by the respondents in reply to M.A. No.3862/91, the respondents have stated that they have no objection in reengaging the applicants. From the above statement it is clear that the respondents are not against reengagement of the applicants as and when work is available. Under these circumstances, in view of the statement of the learned counsel of the applicants and in view what is contained in the reply statement filed by the respondents

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in MA No.3862/91, we dispose of this application with a direction to the respondents to reengage the applicants for casual work as and when work is available in preference to freshers and persons who have lesser length of service (Casual Service) than them. It is further directed that the payment of wages, regularisation, etc. may be taken up in accordance with the rules and instructions of that behalf. There is no order as to costs.

Rao
(R.K. AHOOJA)

MEMBER(A)

AVH
(A.V. HARIDASAN)

VICE-CHAIRMAN(J)

/RAO/